

Name of the Corporate Debtor: Vasavi Housing Infrastructure Limited (IN LIQUIDATION) CIN : U55202TN2006PLC059149
Date of commencement of CIRP: 27th September 2017; Date of commencement of Liquidation: 7th August 2018

LIST OF STAKEHOLDERS as on 29th April 2026, NCLT taken on record: 12th June 2026

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBB (Liquidation Process) Regulations, 2016

Annexure 6 - List of Operational creditors (other than Workmen and Employees and Government Dues)

S No	Name of Creditor	Details of Claim Received			Details of Claim Admitted						Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by lien or attachment pending disposal	Whether lien removed? (Yes/No)	Amount Covered by guarantee	% share in total amount of claims admitted						
1	Media One Innovation Private Limited	23-11-2018	86,57,398	-	Unsecured	NIL		NIL	0.000%	-	-	-	86,57,398	-	
			86,57,398	-					0.000%	-	-	-	86,57,398	-	

Note: As per the email dated 23rd October 2025, received from the claimant stating that they are withdrawing their against the Corporate Debtor. Hence the same is now being rejected by the Liquidator.

For Vasavi Housing Infrastructure Limited



S. Rajendran
Liquidator
Regn. No. IBB/I/PA-002/IP-N000098/2017-2018/10241